

LIBRARY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, KOLKATA

O.A. No. 350/105/2019

PARTICULARS OF THE APPLICANT:

NARENDRA PRASAD, son of B Lall, aged about 52 years, residing at Village - Budhriagra, Decorhi, P.S. - Bhudnagra, Post Office - Nanpur, District - Sitamarhi, Bihar

..... APPLICANT

VERSUS

- i) Union of India, through the General Manager, South Eastern Railway, Garden Reach Road, Kolkata 700043
- ii) The Principal Chief Personnel Officer, South Eastern Railway, Kolkata 700 001.
- iii) The Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur 721301

.... RESPONDENTS

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/105/2019

Date of Order: 01.02.2019

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

Narendra Prasad -VS- S.E.Railway

For the Applicant(s): Mr. A.Chakraborty, Counsel

For the Respondent(s): Mr. A.K.Banerjee, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Mr. A.Chakraborty, Ld. Counsel for the applicant, and Mr. A.K.Banerjee, Ld. Counsel appearing for Official Respondents, in extenso.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“8.(i) An order do issue directing the Respondents to release DCRG money with interest as admissible under the rules.

(ii) An order do issue directing the respondents to pay interest on the delayed payment of provident fund dues as per Rules since compulsory retirement order was issued w.e.f. 31.03.2011 and provident fund was released vide order dated 21.05.2018.”

3. Mr. Chakraborty, Ld. Counsel for the applicant, at the outset, prayed liberty of this Tribunal to ventilate applicant's grievance before Respondent No.3 by making a comprehensive representation, enclosing all the required documents, within a period of two weeks.

4. After hearing Ld. Counsel for both the parties, I do not think that it will be prejudicial to either of the side, if the applicant is granted liberty to make comprehensive representation before the authorities. Accordingly, without going into the merit of the matter, I dispose of this O.A. granting liberty to the applicant to make a comprehensive representation, annexing all the relevant documents, before Respondent No. 3 within a period of two weeks from the date of receipt of

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copy of this order and in case any such representation is preferred within a period of two weeks from the date of receipt of copy of this order then Respondent No. 3 is directed to consider the same, keeping in mind all the documents to be annexed with the representation, as per rules and regulations in force and communicate the result to the applicant in a well reasoned order within a period of six weeks from the date of receipt of the said representation. I make it clear that if after such consideration the grievance of the applicant is found to be genuine and he is otherwise entitled then expeditious steps be taken to redress his grievance regarding settlement dues and payment of interest.

5. With the aforesaid observation and direction, this O.A. stands disposed of.

No costs.

6. Copies of this order be handed over to the Ed. Counsel for both the parties. Applicant is granted liberty to annex a copy of this order along with his representation to be preferred within two weeks.

(A.K.Patnaik)
Member(J)

RK/PS